

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2385 of 2020

Dilip Oraon ... Petitioner

Versus

1. The State of Jharkhand

2. Soni Kumari ... Opposite Parties

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. A. K. Choudhary, Advocate

For the State : Mr. Shiv Kumar Sharma, A.P.P.

Order No. 02

Dated 24th June 2020

Heard the learned counsel for the respective sides.

The Defect No. 9(i), as pointed out by the office, is ignored.

The petitioner apprehends his arrest in connection with Complaint Case No. 3375 of 2014, pending in the Court of learned Judicial Magistrate, 1st Class, Ranchi.

It has been alleged that the petitioner had established physical relationship with the informant on the pretext of marriage. Subsequently he had denied to solemnize marriage.

There being specific allegation against the petitioner in the complaint petition itself, I am not inclined to extend the privilege of anticipatory bail to the petitioner. Accordingly, the prayer for anticipatory bail made by the petitioner is rejected.

(RONGON MUKHOPADHYAY,J.)